

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok, 36, Janpath, New Delhi- 110001**  
**PH.23353503 FAX-23753923**

Docket No. 14/TT/2012

Date: 6.3.2012

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for determination of Transmission Tariff for Combined Assets-I+II: (I) 400KV D/C Manesar-Neemrana Line along with associated bays and (II) 400KV D/C Bhiwadi-Neemrana Line and Asset-III: 2X315MVA 400/220KV ICTs (ICT-I & ICT-II) at Neemrana under the Transmission System associated with Northern Region System Strengthening Scheme-XV (NRSS-XV), for tariff block 2009-14 period in Northern Region

Sir,

With reference to your above mentioned petition, please furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 2.4.2012:

- a) Detailed justification of delay in commissioning the asset along with documents in support of the claim.
- b) Detailed justification along with the relevant documents, in support of variation in cost of Tower steel, Earth wire, Hardware fittings, conductor and earth wire accessories, erection stringing & civil works including foundations, control room and office building including HVAC, Land, total preliminary works & land, Switchgear (CT, PT, circuit breakers & isolators and PLCC due to higher tendered cost as per Form 5-Bs (page no. 38 & 61 of petition);
- c) Data for capital cost bench marking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations;
- d) In case of any revision in estimated date of commercial operation, the revised date of commercial operation;
- e) Actual date of commercial operation of the assets.

Yours faithfully,

(P.K.Sinha)  
Assistant Chief (Legal)